

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

12. C.P. (IB)/1190(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Piramal Capital & Housing Finance Limited
Vs
Swapnil Promoters and Developers Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Shikha Ginodia i/b Dua Associates, Ld. Counsel for the Petitioner present. Mr. Mahaling Malikarjun Pandarge, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor seeks time to file reply. Time granted.
3. Ld. Counsel for the Corporate Debtor is directed to file reply within 2 weeks by duly serving the copy to the other side. It is made clear that if the Corporate Debtor fails to file reply within time, the right to file reply will be forfeited.
4. List this matter on **25.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)